

>

Title: Regarding passing of the Special Economic Zones Bill, 2005 by the Rajya Sabha, at its sitting held on 11.5.2005.

16.52 hrs.

**MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA**

MR. CHAIRMAN: Before I call the next speaker to speak on this issue, I would like to call the Secretary-General to report a message from Rajya Sabha.

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

I am directed to inform the Lok Sabha that the Special Economic Zones Bill, 2005, which was passed by the Lok Sabha at its sitting held on the 10th May, 2005, has been passed by the Rajya Sabha at its sitting held on the 11th May, 2005, with the following amendments :-

CLAUSE - 3

1. That at page 4, *for* lines 24 to 26 the following be *substituted* namely:-

"Provided that the Central Government may, --

- (a) after consulting the State Government concerned;
- (b) without referring the proposal for setting up the Special Economic Zone to the Board; and
- (c) after identifying the area,

suo motu set up and notify the Special Economic Zone."

CLAUSE - 49

2. That at page 20, *after* line 45 the following be *inserted*, namely :-

"Provided that nothing contained in this section shall apply to any modifications of any Central Act or any rules or regulations made thereunder or any notification or order issued or direction given or scheme made thereunder so far as such modification, rule, regulation, notification, order or direction or scheme relates to the matters relating to trade unions, industrial and labour disputes, welfare of labour including conditions of work, provident funds, employers' liability, workmen's compensation, invalidity and old age pensions and maternity benefits applicable in any Special Economic Zones."

2. Sir, I lay on the Table the Special Economic Zones Bill, 2005, as returned by Rajya Sabha with amendments.